

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-7 OF 2020**

Innocent Maduabuchukwi ... Petitioner

Vs

State of Goa & Anr. ... Respondents

Shri K. Poulekar, Advocate for the Petitioner.

Shri Pravin Faldessai, Additional Public Prosecutor for the Respondents.

**Coram :- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date :- 16th JUNE, 2020

P.C. :

At the request of Shri Pravin Faldessai, the learned Additional Public Prosecutor, liberty is granted to correct the statement in the affidavit filed on behalf of FRRO. Necessary corrections to be carried out forthwith.

2. Before this matter is heard any further, we direct the petitioner to file an affidavit on the following aspects:

- a. The status as regards his residence in Goa.
- b. The status as regards the funds which he claims are being sent through proper banking channels to him by his family members in Nigeria.

3. The petitioner to also state on affidavit the steps taken by him for

obtaining passport since it is the case of the petitioner that his passport is lost. At this stage, the learned Counsel for the petitioner states that the petitioner will check whether his passport has been deposited in the Court where he is facing trial. Such leave is also granted.

4. The petitioner will have to make a clear statement on the aforesaid aspects on affidavit. Such affidavit to be filed within a period of one week from today. Once the affidavit is filed liberty to apply.

SMT. M.S. JAWALKAR, J.

M.S. SONAK, J.

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